

ACT No. XX OF 1923.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 2nd April, 1923.)

An Act to give effect to certain Articles of the International Convention for the suppression of the traffic in women and children.

WHEREAS it is expedient further to amend the Indian Penal Code in order to give effect to the International Convention for the suppression of the traffic in women and children signed at Geneva on behalf of the Governor General in Council on the twenty-eighth day of March, 1922; It is hereby enacted as follows:—

1. (1) This Act may be called the Indian Penal Code (Amendment) Act, 1923. Short title and commencement

(2) It shall come into force on such date as the Governor General in Council may, by notification in the Gazette of India, appoint.

2. To section 366 of the said Code the following paragraph shall be added, namely:— Amendment of section 366, Act XLV of 1860.

“and whoever, by means of criminal intimidation as defined in this Code or of abuse of authority or any other method of compulsion, induces any woman to go from any place with intent that she may be, or knowing that it is likely that she will be, forced or seduced to illicit intercourse with another person shall also be punishable as aforesaid.”

3. After section 366 of the said Code the following sections shall be inserted, namely:— Insertion of new sections 366A and 366B in Act XLV of 1860.

“366A. Whoever, by any means whatsoever, induces any minor girl under the age of eighteen Procurement of minor girl.

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eighteen years to go from any place or to do any act with intent that such girl may be, or knowing that it is likely that she will be, forced or seduced to illicit intercourse with another person shall be punishable with imprisonment which may extend to ten years and shall also be liable to fine.

Importation of girl from foreign country.

366B. Whoever imports into British India from any country outside India any girl under the age of twenty-one years with intent that she may be, or knowing it to be likely that she will be, forced or seduced to illicit intercourse with another person,

and whoever with such intent or knowledge imports into British India from any State in India any such girl who has with the like intent or knowledge been imported into India, whether by himself or by another person,

shall be punishable with imprisonment which may extend to ten years and shall also be liable to fine."

Amendment of Schedule II, Code of Criminal Procedure, 1898.

4. In the Second Schedule to the Code of Criminal Procedure, 1898, after the entry relating to section 366 of the Indian Penal Code the following entries shall be inserted, namely:—

366A	Procurator of minor girl.	May arrest without warrant.	Warrant	Not bailable.	Not com-poundable.	Imprisonment of either description for ten years and fine.	Court of Session.
366B	Importation of girl from foreign country.	May arrest without warrant.	Warrant	Not bailable.	Not com-poundable.	Imprisonment of either description for ten years and fine.	Court of Session."